

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/501/ (IB)/2017  
NAME OF THE PETITIONER(S) : LAKSHMANAN  
NAME OF THE RESPONDENT(S) : SAPL ENGINEERING CONSULTANTS PVT LTD  
UNDER SECTION : 433 (e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

Pushpa Menon  
Advocate

Petitioner

Pushpa

**ORDER**

Ms. Pushpa Menon, Counsel for Petitioner present and submitted that as per the payment<sup>of</sup> dues, the copy of the petition has been sent to the Corporate Debtor on the particulars which is shown on the website of Ministry of Corporate Affairs. However, the envelope has been returned with an endorsement 'left'. The service effected on the Corporate Debtor is held sufficient. The Corporate Debtor is proceeded<sup>with</sup> *ex parte*. Counsel for the Petitioner is directed to make submissions on merits by the next date of hearing. **Put up on 07.07.2017.**

S. Vijayaraghavan  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)